IN THE NEWS

JSW Steel posts 11% rise in crude steel output in Q1

JSW STEEL POSTED an 11% rise in consolidated crude steel output at 6.43 million tonne (MT) for the first quarter of the current fiscal, compared with 5.77 MT produced in the same year-ago quarter. The firm's combined production of steel across its facilities rose 12% during the reporting quarter to 6.61 MT. **FE BUREAU**

OfficeBanao taps 3 angel investors

REAL ESTATE STARTUP OfficeBanao, which raised $6 million from Lightspeed in April this year, on Thursday said it has raised funds from three angel investors, including former Meta India MD Ajit Mohan and former Colliers India CEO Ramesh Nair. It did not disclose the amount raised. **PTI**

Ajmera Realty Q1 sales bookings down 44%

AJMERA REALTY & Infra India on Thursday reported a 44% decline in its sales bookings to ₹225 crore in the first quarter of this fiscal year. Its sales bookings stood at ₹400 crore a year ago. **PTI**

Puravankara Q1 sales bookings jump 2fold

REALTY FIRM PURAVANKARA on Thursday said its sales bookings jumped over two-fold to ₹1,126 crore in the first quarter of this fiscal on better housing demand and higher price realisation. **PTI**

Leasing of industrial space up 7% in Jan-Jun

LEASING OF INDUSTRIAL and warehousing space rose 7% during January-June to 22.4 million sq ft across tier I-III cities mainly on better demand from third-party logistics players and manufacturing units, according to Savills India. **PTI**

DRL launches child nutrition gummies

DR REDDY'S LABORATORIES on Thursday announced foraying into child nutrition space by launching CeleHealth Kidz Immuno Plus Gummies in India. **PTI**

DEEPENS PARTNERSHIP WITH US GIANT MICROSOFT

TCS plans to train 25,000 engineers on Azure AI

To launch its new generative AI offering on Cloud

RAJESH KURUP
Mumbai, July 6

TATA CONSULTANCY SERVICES intends to train 25,000 engineers on generative artificial intelligence (AI) tools as the country's largest IT services firm deepens its partnership with US technology giant Microsoft Corporation, according to a company statement.

The Tata group company will also launch its new generative AI enterprise adoption offering on Microsoft Cloud, a move that will help customers "jumpstart" their generative AI journey.

"With over 50,000 AI-trained associates and the collective knowledge of its dedicated Microsoft Business Unit (MBU), TCS has been helping clients in their AI journey using TCS' data analytics and AI services on Microsoft Cloud," the company said in the statement.

"TCS is a member of Microsoft's AI Council and has earned a partner designation in data and AI, and has obtained Microsoft specialisations in AI and machine learning on Azure and analytics on Azure," it added.

Additionally, TCS will help clients accelerate software development and boost programmer productivity through advisory, foundational set-up and rollout services around GitHub Copilot, a generative AI tool built on Azure OpenAI's language models.

AI ON THE PRIZE

- TCS is enhancing its own suite of products and platforms to take advantage of the new tech
- With over 50,000 Microsoft-certified associates, TCS' Microsoft Business Unit completed over 1,000 successful Azure engagements for hundreds of global customers

"Generative AI upends how enterprises can grow revenue, create new innovations and get more work done. It's a game-changer that has the potential to do all of this faster, better and more cost-effectively," said Siva Ganesan, head of Microsoft Business Unit at TCS.

In addition, TCS is enhancing its own suite of products and platforms to take advantage of the new technology.

As an early partner for Microsoft Fabric, TCS helps clients use this new unified analytics platform to speed up the creation of their AI foundation.

With over 50,000 Microsoft-certified associates, TCS' Microsoft Business Unit has completed more than 1,000 successful Azure engagements for hundreds of global customers. TCS is an Azure expert managed service provider, which has achieved all six Microsoft partner designations.

Infy opens arm in Canada, to increase headcount to 8,000

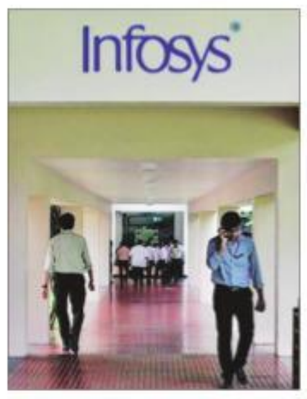
SAMEER RANJAN BAKSHI
Bengaluru, July 6

INFOSYS PUBLIC SERVICES (IPS), the North American subsidiary of IT major Infosys, opened a new step down subsidiary — Infosys Public Services Canada, Inc (IPS Canada). With this, Infosys is aiming to increase its employee headcount in Canada to 8,000 by 2024.

The company will be headquartered in Ottawa, Ontario, with local offices based in Mississauga ON, Calgary AB, and Burnaby BC.

IPS Canada accelerates digital transformation for public sector organisations across the country, including federal departments, provincial ministries, municipalities, and crown corporations.

The step down subsidiary will also provide access to top-tier IT talent and innovative solutions to improve the delivery of government services to Canadians.



The Canadaian subsidiary announcement is the latest development in a series of investments made by Infosys, which has expanded the employee count to over 7,000

This IPS Canada announcement is the latest development in a series of investments made by Infosys, which has expanded the employee count to over 7,000 with a commitment to increase to 8,000 employees by 2024, said the company in a filing to the BSE. IPS Canada will also work with local universities and technical colleges to recruit talent.

Bhanu Prasad Narayan, interim chief executive officer, Infosys Public Services, said, "The Canadian incorporation of Infosys Public Services Canada underscores our continued commitment to our public sector clients, as we help them modernise service delivery for Canadian citizens and businesses."

Narayan added that Infosys' offices will enable them to tap into strong local talent across the country to support continued business growth in the region.

Franco Chirichella, president and CEO, Innovapost, said, "As one of Innovapost's key strategic partners, Infosys Public Services Canada has helped us successfully deliver IT initiatives to meet the demands of the evolving mail, courier and logistics industry."

Vitesco presents electrification solutions for two-wheelers

GEETA NAIR
Pune, July 6

VITESCO TECHNOLOGIES UNVEILED a range of electrification solutions for the two-wheeler industry in India, including a demo version of a 48-volt system to run electric light motorcycles and scooters. The 48-volt system has 3kW to 7 kW of output, which is equivalent to 150 cc combustion engines.

These will also be used for fully electric three and four-wheelers. These products will be rolling out from the Euro 300-million plant that the company has built at the Talegaon plant in Pune.

A demo version of a 48-volt system to run electric light motorcycles and scooters was also launched

Vitesco is a supplier of powertrain technologies and solutions for e-mobility. The company has been working with all leading automotive OEMs across two-wheelers, cars and commercial vehicles in the country and has been a supplier of BS-6 components and electronic control units.

Klaus Hau, executive board member and head of powertrain solutions division at Vitesco, said the Indian market was at an early stage of electrification and the growth trajectory will be similar to what they had seen in Europe, China and other emerging markets.

MEHAIR signs purchase orders for ten battery-powered seaplanes

SWARAJ BAGGONKAR
Mumbai, July 6

MUMBAI-BASED MARITIME ENERGY Heli Air Services has signed an agreement with Switzerland-based Jekta for the purchase of 10 electrically powered regional amphibious aircraft PHA-ZE 100, with an option to buy 40 more.

With this agreement, Maritime Energy Heli Air Services (MEHAIR) will be the first customer to receive the aircraft in Asia, with initial deliveries starting in 2029, the seaplane services company said. The 10 aircraft will be delivered in baseline configuration.

MEHAIR will be the first customer to receive the aircraft in Asia, with initial deliveries starting in 2029

PHA-ZE stands for Passenger Hydro Aircraft Zero Emission. The plane has a range of 150 kilometre and can achieve speed of up to 135 knots. Its batteries can be recharged in 45 minutes. There is an option of using hydrogen fuel cells too. "India is blessed with a 7,400-km-long coastline and a rich diversity of rivers, lakes, backwaters and dams. We want to be one of the first operators in the world to update its fleet with a zero emissions aircraft to support regional flights between land and water infrastructure," said Siddharth Verma, director, MEHAIR.

M/s BASIC INDIA LIMITED IN LIQUIDATION

(CIN: U74899DL1995PLC072972)
Regd. Office: 1009,10th Floor, New Delhi House building, 27, Barakhamba Road, Connaught Place, New Delhi, Central Delhi, Delhi-110001 IN (Not operational)

Liquidator's address for correspondence: Anup Sood, C/o Yogakshem Insolvency Professionals LLP, 53, 8th Floor, Sushma Chandigarh Infinium, Chandigarh Ambala Road, Zirakpur, Distt. Mohali, Punjab-160104. Contact: 9888606330 Email ID: basicindialiquidator@gmail.com

E- AUCTION SALE NOTICE

Notice is hereby given to the public in general under Section 35(1) (f) of the Insolvency and Bankruptcy Code, 2016, Regulation 33 of Insolvency and Bankruptcy Board of India (Liquidation Process), Regulations, 2016 and Schedule 1 of the said Regulations that the contingent assets underlying IA 2494/2023 and IA2668/2023 in CP No: (IB)-397(PB)/2018 of M/s Basic India Ltd.- in Liquidation (BIL), as also contingent assets underlying CWP-18947-2017 (O&M) (Punjab and Haryana High Court), Basic India Ltd. Vs State of Haryana & others, stated in the table below will be sold by the Liquidator on **"As is what is basis", "Whatever there is basis"** and **"No recourse basis"** as per provisions of Regulation 32(d) of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, through E-Auction- through the service provider M/s National E-Governance Services Limited via website https://nbid.nesl.co.in. The undersigned, Anup Sood, has been appointed as Liquidator by Hon'ble NCLT, Principal Bench, New Delhi vide order dated 21.02.2022.

Date and Time of E-Auction:	**Friday, 4th August 2023 between 12.00 pm to 5.00 pm with unlimited extension of 5 minutes each**
Last Date for Submission of bid forms and EMD	On or before 5.00 pm of the Wednesday, 2nd August 2023

Block No.	Description of the contingent assets intended to be sold	Reserve Price (in Rs.)	EMD (in Rs.)	Bid Incremental Value (in Rs.)
Block A	Assignment of avoidance application IA: 2494/2023 in CP No: (IB)-397(PB)/2018.	Rs. 45,00,000/-	Rs. 4,50,000/-	Rs. 1,00,000/-
Block B	Assignment of avoidance application IA: 2668/2023 in CP No: (IB)-397(PB)/2018.	Rs. 7,25,00,000/-	Rs. 72,50,000/-	Rs. 5,00,000/-
Block C	Assignment of Civil Writ Petition No. CWP-18947-2017 (O&M) (Punjab & Haryana High Court), Basic India Ltd. Vs State of Haryana & others.	Rs. 12,00,00,000/-	Rs. 1,20,00,000/-	Rs. 10,00,000/-

The EMD (refundable) shall be payable by interested bidders through NEFT/RTGS on or before 5.00 pm of 2ndAugust, 2023 in the account of "M/s BASIC INDIA LIMITED IN LIQUIDATION" having Account No. 671520110000674 with Bank of India, Panchkula-Sector 20 Branch, Panchkula-134112, IFSC CODE BKID0006715, or by Bank Guarantee OR by DD/ Pay order DRAWN ON A SCHEDULED COMMERCIAL BANK favouring "M/s BASIC INDIA LIMITED IN LIQUIDATION". For detailed terms & conditions of E-auction sale, refer TENDER DOCUMENTS available on https://nbid.nesl.co.in. For any query regarding E-Auction, contact Mr. Araventhan S E (Mob.: 9384676709) on email at araventhanse@nesl.co.in or Gunjan Narula (Mob.: 8447018554) on email at gunjann@nesl.co.in or Liquidator on his e-mail at basicindialiquidator@gmail.com.

Sd/-
Anup Sood
Liquidator for Basic India Limited (in Liquidation)
IBBI Reg. No. IBBI/IPA-003/IP-N000114/2017-2018/11218

Place: Zirakpur
Date : 07.07.2023

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF M/S MILLENNIUM EDUCATION FOUNDATION

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MILLENNIUM EDUCATION FOUNDATION
2.	Date of incorporation of corporate debtor	01.08.2014
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U80904DL2014NPL269753
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No.633, T/F, UG, Sector 18, Phase 2, Dwarka, New Delhi -110078
6.	Insolvency commencement date in respect of corporate debtor	04.07.2023 (Order available on website on 05.07.2023)
7.	Estimated date of closure of insolvency resolution process	31.12.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Hans Raj Chugh Regd. No: IBBI/IPA-001/IP-P00698/2017-2018/11182
9.	Address and e-mail of the interim resolution professional, as registered with the Board	E-24, (Basement), Lajpat Nagar-III, New Delhi-110024 Email: hansrajchugh@ashm.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	E-24, (Basement), Lajpat Nagar-III, New Delhi-110024 Email: milleniumefip@gmail.com
11.	Last date for submission of claims	19.07.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	**Web link:** https://ibbi.gov.in/home/downloads **Physical Address:** E-24, (Basement), Lajpat Nagar-III, New Delhi-110024

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Millennium Education Foundation on 04.07.2023.

The creditors of M/s Millennium Education Foundation, are hereby called upon to submit their claims with proof on or before 19.07.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [N.A] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: :HANS RAJ CHUGH

Date and Place :07.07.2023 and Delhi

नोएडा कॉमर्शियल को-ऑपरेटिव बैंक लिमिटेड

प्रधान कार्यालय: 501, पांचवी मंजिल, सुंदरम बिल्डिंग, आर.डी.सी. राजनगर, गाजियाबाद। संपर्क: 0120-2824887/ 4160904

बैंक शाखा खोलने हेतु किराये पर परिसर की आवश्यकता

नोएडा कॉमर्शियल को-ऑपरेटिव बैंक लि0 वर्तमान में कार्यरत स्थान डी-ब्लॉक, कर्टे चौक, शास्त्री नगर गाजियाबाद शाखा को शास्त्री नगर में ही किसी अन्य स्थान पर स्थांतरित किया जाना है। शाखा हेतु अपेक्षित अनुमानित क्षेत्र लगभग 1500 वर्ग फिट (भूतल क्षेत्र को वरीयता) लगह चाहिए।

संपर्क: 9810796881/ 9410053075

प्राधिकृत अधिकारी प्रधान कार्यालय

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR MABSOOT BUILDHOMES INDIA PRIVATE LIMITED OPERATING IN REAL ESTATE INDUSTRY AT NOIDA

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Mabsoot Buildhomes India Private Limited; CIN : U70109DL2013PTC254691
2.	Address of the registered office	Property No 63, Top Floor, Bharat Nagar, New Friends Colony, Delhi - 110065
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Supertech North Eye Plot No. GH-1, Sector 74, Noida - 201307
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL*
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by emailing - cirp.mbipl@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by emailing - cirp.mbipl@gmail.com
10.	Last date for receipt of expression of interest	22 July 2023
11.	Date of issue of provisional list of prospective resolution applicants	01 August 2023
12.	Last date for submission of objections to provisional list	06 August 2023
13.	Process email id to submit EOI	cirp.mbipl@gmail.com

As per the best available information received from the suspended Board of Directors.

Ajit Gyanchand Jain
IBBI Registration No. IBBI/IPA-001/IP-P00368/2017-18/10625
IBBI Registered Address: 204, Wall Street – 1, Near Gujarat College, Ellis Bridge, Ahmedabad - 380006
For Mabsoot Buildhomes India Private Limited
AFA valid upto 17 October 2023

Date: 07 July 2023
Place: Ahmedabad

ADVERTORIAL

SBICAPS opens branch office in Abu Dhabi Global Market (ADGM)

Shri Dinesh Khara, Chairman, SBI (2nd from left) along with H.E. Sunjay Sudhir, India's Ambassador to the UAE (3rd from left) and Mr. Hamad Sayah Al Mazrouei, CEO- Registration Authority, ADGM (4th from left) during the inauguration of SBICAPS ADGM Branch Office.

Abu Dhabi/Mumbai, July 3, 2023: SBI Capital Markets Limited (SBICAPS), a wholly owned subsidiary and investment banking arm of State Bank of India (SBI) on Monday announced the opening of its first overseas branch office in Abu Dhabi Global Market (ADGM), an international financial centre and free zone located on Al Maryah Island in UAE's capital, Abu Dhabi.

Shri Dinesh Khara, Chairman, State Bank of India (SBI), inaugurated the SBICAPS ADGM Branch Office in the presence of H. E. Sunjay Sudhir, India's Ambassador to the UAE and Mr. Hamad Sayah Al Mazrouei, CEO- Registration Authority, ADGM.

SBICAPS ADGM branch has received a Category 4 license from the Financial Services Regulatory Authority. The operations will be led by Mr. Vishal Gupta, Senior Executive Officer, SBICAPS ADGM Branch Office.

"India and Middle East have forged an exceptional partnership, driven by mutual trust, shared values, and a common vision for economic growth. Our bilateral trade has witnessed an unprecedented expansion, reaching new heights. The State Bank of India, a leading bank in India and a key player in the international banking arena, remains committed to providing seamless financial services to Indian and Emirati businesses. We have established a strong presence in the UAE through our branches, ensuring that businesses have easy access to banking services and tailored financial solutions. To further strengthen our economic ties, we must focus on diversifying our trade basket and exploring new avenues of collaboration. In line with this, the ADGM Branch office of our investment banking subsidiary, will act as a credible bridge between growth-oriented investors operating in and from UAE, having patient capital and seeking bankable investment opportunities in India and elsewhere." said **Shri Dinesh Khara, Chairman, State Bank of India (SBI).**

The opening of SBICAPS ADGM branch office coincided with the UAE-India Economic Summit: Fostering Synergies–Uniting the Falcon and Tiger Economies. This high-profile event was jointly hosted by SBICAPS and ADGM and attended by Industry Captains from India and UAE. The Summit focused on forging a vibrant and enduring economic alliance along with identifying common growth opportunities for both economies.

"We are witnessing a lot of interest from investors including domestic and international corporates, trusts, financial institutions, specific purpose funds, governments and government linked entities, and professionally run family offices, across jurisdictions and geographies for credible investment opportunities in India. Our ADGM office will act as a one-stop-solution centre and help in the ease of doing business for clients from India and UAE. We also plan to expand our team as business grows and that will enable us to have a significant presence in UAE," said **Shri Amitava Chatterjee, Managing Director & CEO, SBICAPS.**

About SBI Capital Markets Ltd (SBICAPS):

SBI Capital Markets Limited (SBICAPS), incorporated in 1986 as a wholly owned subsidiary of State Bank of India, is a SEBI registered Category I Merchant Banker and Research Analyst. It offers the entire bouquet of investment banking and corporate advisory services. The service bouquet includes Project Advisory and Structured Financing, ESG Advisory, Capital Markets products, Mergers & Acquisitions, Private Equity and Stressed Assets Resolution.

For more information, please visit – www.sbicaps.com

प्रपत्र डब्ल्यूआईएन 6
[नियम 7 देखें]
नेशनल कंपनी लॉ ट्रिब्यूनल, प्रधान बेंच, नई दिल्ली के समक्ष
एजिर ब्रुअरीज एंड डिस्टिलर्स प्राइवेट लिमिटेड – के मामले में
(कंपनी अधिनियम, 2013 के तहत निगमित कंपनी) कंपनी याचिका संख्या 58/2022
श्री राघव कात्याल ......याचिकाकर्ता
याचिका का विज्ञापन

एतदद्वारा नोटिस दिया गया है कि नई दिल्ली स्थित प्रिंसिपल बेंच में ट्रिब्यूनल द्वारा उपर्युक्त कंपनी को बंद करने के लिए एक याचिका श्री राघव कत्याल, जिसका पताः 105, पहली मंजिल, 16–ए उदय पार्क (230–ई, मस्जिद मोठ) नई दिल्ली–110049 द्वारा, कंपनी अधिनियम, 2013 की धारा 2 की उप–धारा 26 के स्पष्टीकरण के अर्थ में एक योगदानकर्ता के रूप में 27 अप्रैल 2023 को प्रस्तुत की गई थी, और उक्त याचिका 27 जुलाई 2023 को ट्रिब्यूनल के समक्ष सुनवाई का निर्देश दिया गया है। उक्त याचिका पर आदेश देने का समर्थन या विरोध करने के इच्छुक किसी भी योगदानकर्ता या अन्य व्यक्ति को याचिकाकर्ता या उसके प्रतिनिधि को अपने नाम और पते के साथ हस्ताक्षरित अपने इरादे की सूचना भेजनी चाहिए ताकि याचिकाकर्ता या उसके प्रतिनिधि तक, याचिका की सुनवाई के लिए निर्धारित तिथि से पांच दिन पहले पहुंच सके और व्यक्तिगत रूप से या अपने प्रतिनिधि द्वारा इस उद्देश्य के लिए सुनवाई में उपस्थित होना होगा। याचिका की एक प्रति अधोहस्ताक्षरी द्वारा किसी भी लेनदार या अंशदायी को निर्धारित शुल्क के भुगतान पर दी जाएगी। याचिका के विरोध में उपयोग किए जाने वाले किसी भी हलफनामे को ट्रिब्यूनल में दायर किया जाना चाहिए और सुनवाई के लिए निर्धारित तिथि से कम से कम पांच दिन पहले याचिकाकर्ता या उसके प्रतिनिधि को एक प्रति दी जानी चाहिए। याचिकाकर्ता पर किसी भी नोटिस/शपथपत्र/दस्तावेज़ की तामील का पता उसके कानूनी प्रतिनिधि यानी चंडियोक और महाजन, सी–524, डिफेंस कॉलोनी, नई दिल्ली – 110024 का है।

याचिकाकर्ता के लिए प्रतिनिधि

न्यायालय :– जिला न्यायाधीश, जैसलमेर (राजस्थान)

बईजलास– श्री पूरण कुमार शर्मा आर. एच. जे. एस.
प्रकरण संख्या – दीवानी विविध (ए) 05/2023

अनवान

प्रार्थीगण :– 01. घनश्याम पुत्र कल्याण सहाय जाति बुनकर उम्र 47 वर्ष निवासी
प्लाट संख्या ए–132 जे जे कॉलोनी इन्द्रपुरी सेंट्रल दिल्ली

बनाम

अप्रार्थी– 01. श्री कल्याण सहाय पुत्र स्व. श्री महादेव निवासी
ए–132 जे जे कॉलोनी इन्द्रपुरी सेंट्रल दिल्ली
02. सर्व साधारण

प्रार्थना पत्र अन्तर्गत धारा 372, भारतीय उत्तराधिकार अधिनियम

''उद्घोषणा''

यह है कि प्रार्थी घनश्याम पुत्र कल्याण सहाय जाति बुनकर द्वारा मृतक कन्हैया लाल बुनकर पुत्र स्व. श्री महादेव बुनकर के नाम से पंजाब नेशनल बैंक जैसलमेर में एक बचत खाता, खाता संख्या 3905000100022664 जिसमें राशि 1,63,284/– रुपए मय ब्याज को प्राप्त करने के लिये उत्तराधिकार प्रमाण पत्र जारी करवाने के बाबत इस न्यायालय में दिनांक 15.05.2023 को पेश किया है।

यह है कि मृतक कन्हैया लाल बुनकर पुत्र स्व. श्री महादेव बुनकर जैसलमेर में आईजीएनपी विभाग में कर्मचारी थे। जिनका वर्ष 2022 में देहान्त हो चुका है तथा उनके माता–पिता का भी देहान्त हो चुका है। मृतक की एक बहिन भी थी जिनका भी देहान्त हो चुका है। मृतक अविवाहित था जिसके कोई सन्तान नहीं है। जिस कारण मृतक के जीवन काल में सेवा व मृत्यु के पश्चात अंतिम संस्कार व क्रिया कर्म प्रार्थी द्वारा सगा भतीजा होने के कारण किया गया था। प्रार्थी द्वारा मृतक के बाद उनका विधिक भतीजा होने के कारण उनके बचत खाते में जमा राशि 1,63,284 रुपए मय ब्याज प्राप्त करने के लिए उत्तराधिकारी प्रमाण पत्र प्रार्थी के नाम जारी करने का निवेदन किया है।

अतः हर आम व सर्वधारण को इस उद्घोषणा के जरिये सूचित किया जाता है कि इसमें किसी को कोई उजर या ऐतराज हो तो इस न्यायालय में दिनांक 14.07.2023 को स्वयं अथवा अपने अधिवक्ता के माध्यम से उजरदारी पेश करें अन्यथा एकतरफा कार्यवाही की जाकर उचित आदेश प्रदान कर दिया जावेगा ।

यह उद्घोषणा आज दिनांक 01.06.2023 को मेरे हस्ताक्षर एवं न्यायालय की मोहर लगाकर जारी किया गया ।

मुहर

हस्ता./–
जिला न्यायाधीश
जैसलमेर (राज.)

प्रपत्र ए
सार्वजनिक उद्घोषणा
[भारत दिवाला तथा दिवालिया मंडल (कार्पोरेट व्यक्तियों के लिए दिवाला प्रस्ताव प्रक्रिया) विनियमन, 2016 के विनियम 6 के अंतर्गत]
मै. मिलेनियम एजुकेशन फाउण्डेशन के क्रेडीटरों के ध्यानार्थ

संबंधित विवरण		
1.	कार्पोरेट ऋणधारक का नाम	मै. मिलेनियम एजुकेशन फाउण्डेशन
2.	कार्पोरेट ऋणधारक के निगमन की तिथि	01.08.2014
3.	प्राधिकरण जिसके अंतर्गत कार्पोरेट ऋणधारक निगमित/पंजीकृत है	कम्पनी रजिस्ट्रार–दिल्ली
4.	कार्पोरेट पहचान संख्या/कार्पोरेट ऋणधारक का लाएबिलिटी पहचान संख्या	U80904DL2014NPL269753
5.	कार्पोरेट ऋणधारक के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	फ्लैट नं. 633, टी/एफ, एलआईजी, सेक्टर 18, फेज 2, द्वारका, नई दिल्ली–110078
6.	कार्पोरेट ऋणधारक के संदर्भ में दिवाला आरंभ होने की तिथि	4.7.2023 (आदेश वेबसाइट पर 5.7.2023 को उपलब्ध)
7.	दिवाला प्रस्ताव प्रक्रिया के समापन की अनुमानित तिथि	31.12.2023
8.	अंतरिम प्रस्ताव प्रोफिशनल का नाम, पंजीकरण संख्या, जो अंतरिम प्रस्ताव प्रोफिशनल के रूप में कार्यरत है	**हंस राज चुघ** पंजी. सं.: IBBI/IP-001/IP-P00698/2017-2018/11182
9.	बोर्ड में यथा पंजीकृत अंतरिम प्रस्ताव प्रोफिशनल का पता एवं ईमेलः	ई–24 (बेसमेन्ट), लाजपत नगर–III, नई दिल्ली–110024 ई–मेलः hansrajchugh@ashm.in
10.	अंतरिम प्रस्ताव प्रोफिशनल के साथ पत्राचार के लिये प्रयुक्त होने वाला पता तथा ईमेल	ई–24 (बेसमेन्ट), लाजपत नगर–III, नई दिल्ली–110024 ई–मेलः milleniumef.ip@gmail.com
11.	दावे जमा करने की अंतिम तिथि	19.7.2023
12.	क्रेडीटर वर्ग यदि कोई, धारा 21 की उप–धारा (6ए) के उपबंध (बी) के अंतर्गत, अंतरिम प्रस्ताव प्रोफेशनल द्वारा सुनिश्चित किया गया	एनए
13.	किसी वर्ग में क्रेडीटर्स के प्राधिकृत प्रतिनिधि के रूप में कार्य करने के लिये पहचान किये गये इन्सॉल्वेन्सी प्राफेशनल का नाम (प्रत्येक श्रेणी के लिए तीन नाम)	एनए
14.	(क) सम्बन्धित प्रपत्र तथा (ख)प्रधिकृत प्रतिनिधियों के विवरण उपलब्ध हैं :	वेब लिंक : https://ibbi.gov.in/home/downloads भौतिक पता : ई–24 (बेसमेन्ट), लाजपत नगर–III, नई दिल्ली–110024

एतद्द्वारा सूचित किया जाता है कि राष्ट्रीय कम्पनी विधि अधिकरण, ने 4.7.2023 को मै. मिलेनियम एजुकेशन फाउण्डेशन के संदर्भ में कॉर्पोरेट इन्सॉल्वेन्सी प्रस्ताव प्रक्रिया शुरू करने का आदेश दिया है। एतद्द्वारा मै. मिलेनियम एजुकेशन फाउण्डेशन के क्रेडीटरों को निर्देश दिया जाता है कि प्रविष्टि सं. 10 में वर्णित पते पर अंतरिम प्रस्ताव प्रॉफेशनल के पास 19.7.2023 को या उससे पूर्व प्रमाण के साथ अपने दावे जमा करें।

फाइनांसियल क्रेडीटर्स केवल इलेक्ट्रानिक पद्धति से ही प्रमाण के साथ अपने दावे जमा कर सकते हैं। अन्य सभी क्रेडीटर्स व्यक्तिगत, डाक द्वारा अथवा इलेक्ट्रानिक माध्यमों से प्रमाण के साथ अपने दावे जमा कर सकते हैं।

प्रविष्टि सं. 12 के समक्ष यथा सूचीबद्ध किसी वर्ग से संबंधित वित्तीय क्रेडीटर प्रपत्र सीए में वर्ग के प्राधिकृत प्रतिनिधि के रूप में कार्य करने के लिये (एनए) प्रविष्टि सं. 13 के समक्ष सूचीबद्ध तीन इन्सॉल्वेन्सी प्रॉफेशनलों में से प्राधिकृत प्रतिनिधि की अपनी पसंद को दर्शाएं।

दावे का गलत अथवा भ्रामक प्रमाण जमा करने पर दंडित किया जा सकता है।

अंतरिम प्रस्ताव कर्मी का नाम तथा हस्ताक्षर : हंस राज चुघ
तिथि एवं समयः 07.07.2023 तथा दिल्ली

प्रपत्र ए
सार्वजनिक घोषणा
[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]
मधुवन टाईअप प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ

संबंधित विवरण		
1.	कार्पोरेट देनदार का नाम	**मधुवन टाईअप प्राइवेट लिमिटेड**
2.	कार्पोरेट देनदार के निगमन की तिथि	28 मार्च, 1996
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज, नई दिल्ली कंपनी अधिनियम 1956 के अंतर्गत
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U51909DL1996PTC264255
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	**पंजीकृत कार्यालयः** मकान नंबर 28, पॉकेट–1, पश्चिम पुरी, नई दिल्ली–110063 **पुराना पंजीकृत. पताः** 504, पहला भाग, नितिका टॉवर–2, सी–1 / 14, नानी वाला बाग, कमर्शियल कॉम्प्लेक्स, आज़ादपुर, नई दिल्ली – 110033
6.	कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि	**05 जुलाई, 2023**
7.	ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	**01 जनवरी, 2024** (समाधान प्रक्रिया शुरू होने की तारीख से 180वां दिन)
8.	अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	**उमेश गुप्ता** **पंजी. सं.**:IBBI/IPA-001/IP-P00848/2017-18/11431 **एएफए** 2 नवंबर, 2023 **तक वैध**
9.	अंतरिम समाधान प्रोफेशनल का पता और ई–मेल, जैसा कि बोर्ड में पंजीबद्ध है	ग्राउंड फ्लोर, 221–ए / 19, ओंकार नगर बी, त्रि नगर, दिल्ली –110035 **ईमेल** : umesh@vamindia.in
10.	अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई–मेल	इमैक्यूलेट रेजोल्यूशन प्रोफेशनल्स प्राइवेट लिमिटेड यूनिट नं. 112, पहली मंजिल, टॉवर–ए, स्पैज़एज कमर्शियल कॉम्प्लेक्स, सैक्टर–47, सोहना रोड, गुड़गांव – 122018 **ईमेल** : cirp.madhuvantieup@gmail.com
11.	दावा प्रस्तुत करने हेतु अंतिम तिथि	**19 जुलाई, 2023**
12.	अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप–धारा (6क) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियां, यदि कोई	कुछ नही
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिह्नित ऋण शोध अक्षमता प्रोफेशनल्स के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14.	(क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है:	(क) वेब लिंकः https://ibbi.gov.in/home/downloads (ख) लागू नही

एतद्द्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि अधिकरण, नई दिल्ली पीठ–II ने दिनांक **05 जुलाई, 2023** को **मधुवन टाईअप प्राइवेट लिमिटेड** के विरुद्ध कार्पोरेट ऋण शोध अक्षमता प्रक्रिया आरंभ करनेका आदेश दिया है। **मधुवन टाईअप प्राइवेट लिमिटेड** के लेनदारों से एतद्द्वारा अपने दावों का प्रमाण **19 जुलाई 2023** को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने की मांग की जाती है। वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।

किसी श्रेणी के साथ सम्बन्धित वित्तीय लेनदार (लागू नहीं) जैसा कि प्रविष्टि सं.12 के समक्ष सूचीबद्ध है, अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि सं. 13 के समक्ष सूचीबद्ध तीन ऋण शोध अक्षमता प्रोफेशनल्स में से अपनी पसंद का अधिकृत प्रतिनिधि को प्रपत्र सीए में निर्दिशत करेगा [लागू नहीं]।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी। उमेश गुप्ता
दिनांक : 06.07.2023 अंतरिम समाधान प्रोफेशनल, मधुवन टाईअप प्राइवेट लिमिटेड
स्थान : दिल्ली **पंजीकरण सं.**:IBBI/IPA-001/IP-P00848/2017-18/11431

This advertisement is for information purposes only and does not constitute an offer or an invitation or a recommendation to purchase, to hold or sell securities. This is not an announcement for the offer document. All capitalized terms used herein and not defined herein shall have the meaning assigned to them in the Letter of offer dated 30th June, 2023, the "Letter of Offer" or ("LOF") filed with the BSE Limited ("BSE") and the Securities and Exchange Board of India ("SEBI").

BANDARAM

BANDARAM PHARMA PACKTECH LIMITED

(Corporate Identity Number: L93090KA1993PLC159827)

Our Company, Bandaram Pharma Packtech Limited, (formerly known as Shiva Medicare Limited) was incorporated as a public limited company under the Companies Act, 1956 vide Certificate of Incorporation dated December 2, 1991 with Registrar of Companies ("**RoC**") Delhi & Haryana, bearing registration number 55-46608 of 1991-92 and received a Certificate for Commencement of Business on December 23, 1991 by RoC Delhi & Haryana. Thereafter, our Company's place of Registered Office was changed from Delhi to Tamil Nadu on June 1, 1993 which was certified by RoC Madras on August 5, 1993. Thereafter, our Company changed its place of Registered Office from Tamil Nadu to Delhi on January 1, 2009 by RoC of Delhi & Haryana. On June 5, 2013 our Company changed its place of Registered Office from Delhi to Andhra Pradesh, certified by RoC Andhra Pradesh with its Registered Office at H. No. 8-2-676/A/A/A/1 & 2, Road No. 13, Banjara Hills, Hyderabad – 500 034, Telangana. Afterwards, a corporate creditor filed a petition under Section 7 of the Insolvency and Bankruptcy Code, 2016 vide application No. CP(IB)NO.27/7/HDB/2019 against Shiva Medicare Limited and the same was admitted by the Hon'ble NCLT (Hyderabad Bench), due to which our Company underwent a Corporate Insolvency Resolution Process (CIRP). As a part of the CIRP proceedings, Shri B. Munirathnam Reddy's Resolution Plan was admitted by the Committee of Creditors on August 5, 2021 and subsequently vide NCLT (Hyderabad Bench) order in IA No. 534/2021 dated February 7, 2022 the said Company was acquired by Shri B. Munirathnam Reddy ("Successful Resolution Applicant" or "SRA"). As a part of the Resolution Plan submitted by the SRA, the said Company's name was changed to Bandaram Pharma Packtech Limited ("**Our Company**" or "**Issuer Company**") vide Fresh Certificate of Incorporation issued by Registrar of Companies, Hyderabad on March 16, 2022. Subsequently, the Registered Office of our Company was changed to 601, 5th Floor, Oxford Towers, Opp to Leela Palace Hotel, Old Airport Road, Kodihalli, Bengaluru, Karnataka, 560008 and the same was certified by RoC Bangalore on April 8, 2022.

Registered Office: 601, 5th Floor, Oxford Towers, Opp to Leela Palace Hotel, Old Airport Road, Kodihalli, Bengaluru, Karnataka, 560008
Telephone: +91 98865 31601 | Email: infoshivamedicare@gmail.com | Website: www.bandaram.com;
Contact Person: Mr. Harish Sharma, Company Secretary and Compliance Officer | Email:infoshivamedicare@gmail.com;

PROMOTERS OF OUR COMPANY: B. MUNIRATHNAM REDDY, B. DEEPAK REDDY, B. PREM SAI REDDY, B. SATYAVATHI, M. SEETHARAMA REDDY, M. SUKUMARI AND L. LALANTHIKA

THE ISSUE

ISSUE OF UPTO 90,00,000 EQUITY SHARES OF FACE VALUE ₹ 10 EACH ("RIGHTS EQUITY SHARES") OF OUR COMPANY FOR CASH AT PAR AGGREGATING UPTO ₹ 900.00 LAKHS ON A RIGHTS BASIS TO THE EXISTING EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 3 RIGHTS EQUITY SHARES FOR EVERY 1 FULLY PAID-UP EQUITY SHARE HELD BY THE EXISTING EQUITY SHAREHOLDERS ON THE RECORD DATE THAT IS JUNE 30, 2023. PLEASE REFER TO THE CHAPTER TITLED "TERMS OF THE ISSUE" ON PAGE 134 OF THE LETTER OF OFFER.

ISSUE OPENS ON	LAST DATE FOR ON MARKET RENUNCIATION*	ISSUE CLOSES ON#
WEDNESDAY, JULY 12, 2023	MONDAY, JULY 17, 2023	THURSDAY, JULY 20, 2023

*Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renouncee(s) on or prior to the Issue Closing Date.

#Our Board or a duly authorized committee thereof will have the right to extend the Issue period as it may determine from time to time, provided that this Issue will not remain open in excess of 30 (Thirty) days from the Issue Opening Date (inclusive of the Issue Opening Date). Further, no withdrawal of Application shall be permitted by any Applicant after the Issue Closing Date.

ASBA* **Simple, Safe, Smart way of Application - Make use of it !!!**
*Application Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same. For details, check section on ASBA below.

In accordance with Regulation 76 of the SEBI ICDR Regulations, SEBI Rights Issue Circular and the ASBA Circulars, all Investors desiring to make an Application in this Issue are mandatorily required to use the ASBA process. Investors should carefully read the provisions applicable to such Applications before making their Application through ASBA. For details, see "Terms of the Issue - Procedure for Application through the ASBA process" on page 143 of the Letter of Offer.

Investors may accept this Issue and apply for the Rights Equity Shares by submitting the Application Form to the Designated Branches of the SCSBs or online/electronic Application through the website of the SCSBs (if made available by such SCSB) for authorizing such SCSB to block the Application Money payable on the Application in their respective ASBA Account.

Application through ASBA facility in electronic mode will only be available with such SCSBs who provide such facility.

Investors applying through the ASBA facility should carefully read the provisions applicable to such Applications before making their Application through the ASBA. For details, see "- Procedure for Application through the ASBA process" on page 143 of the Letter of Offer.

Please note that subject to SCSBs complying with the requirements of SEBI Circular bearing reference number CIR/CFD/ DIL/13/2012 dated September 25, 2012, within the periods stipulated therein, Applications may be submitted at the Designated Branches of the SCSBs.

Further, in terms of the SEBI Circular bearing reference number CIR/CFD/DIL/1/2013 dated January 2, 2013, it is clarified that for making Applications by SCSBs on their own account using ASBA facility, each such SCSB should have a separate account in its own name with any other SEBI registered SCSB(s). Such account shall be used solely for the purpose of making an Application in the Issue and clear demarcated funds should be available in such account for such an Application.

Applicants should note that they should very carefully fill-in their depository account details and PAN in the Application Form or while submitting application through online/electronic Application through the website of the SCSBs (if made available by such SCSB). Please note that incorrect depository account details or PAN or Application Forms without depository account details shall be treated as incomplete and shall be rejected. For details see "Terms of the Issue- Grounds for Technical Rejection" on page 154 of the Letter of Offer. Our Company, the Lead Manager, the Registrar and the SCSBs shall not be liable for any incomplete or incorrect demat details provided by the Applicants.

Additionally, in terms of Regulation 78 of the SEBI ICDR Regulations, Investors may choose to accept the offer to participate in the Issue by making plain paper Applications. Please note that SCSBs shall accept such applications only if all details required for making the application as per the SEBI ICDR Regulations are specified in the plain paper application. If an Eligible Equity Shareholder makes an Application both in an Application Form as well as on plain paper, both applications are liable to be rejected. Please note that in terms of Regulation 78 of the SEBI ICDR Regulations, the Eligible Equity Shareholders who are making the Application on plain paper shall not be entitled to renounce their Rights Entitlements and should not utilize the Application Form for any purpose including renunciation even if it is received subsequently. For details, see "Terms of the Issue - "Application on Plain Paper under ASBA process"" on page 146 of the Letter of Offer.

DISPATCH AND AVAILABILITY OF ISSUE MATERIALS:

In accordance with the SEBI ICDR Regulations, the SEBI Rights Issue Circular, the Abridged Letter of Offer, Application Form, the Rights Entitlement Letter and other applicable issue Materials will be sent/ dispatched only to the Eligible Equity Shareholders who have a registered address in India or who have provided an Indian address to our Company. In case such Eligible Equity Shareholders have provided their valid e-mail address, the Abridged Letter of Offer, the Application Form, the Rights Entitlement Letter and other Issue material will be sent only to their valid e-mail address and in case such Eligible Equity Shareholders have not provided their email address, then the Abridged Letter of Offer, the Application Form, the Rights Entitlement Letter and other Issue materials will be physically dispatched, on a reasonable effort basis, to the Indian addresses provided by them. Those overseas Shareholders, who do not update our records with their Indian address or the address of their duly authorised representative in India, prior to the date on which we propose to e-mail or send a physical copy of this Draft Letter of Offer, the Letter of offer, the Abridged Letter of Offer, the Rights Entitlement Letter, the Application Form and other applicable Issue materials, shall not be sent this Draft Letter of Offer, the Letter of Offer, the Abridged Letter of Offer, the Rights Entitlement Letter the Application Form and other applicable Issue

In accordance with the above, the dispatch of the Abridged Letter of Offer, the Rights Entitlement Letter and Application Form for the Issue has been completed by the Registrar to the Issue, i.e., Cameo Corporate Services Limited in electronic mode through email on July 04, 2023 and physically through registered/speed post on July 06, 2023 to the Eligible Equity Shareholders of the Company, whose names appeared in the Register of Members/Beneficial Owners of the Company, on the Record date, i.e., Friday, June 30, 2023.

Further, the Letter of Offer will be sent / dispatched to the Eligible Equity Shareholders who have provided Indian address and who have made a request in this regard. In case such Eligible Equity Shareholders have provided their valid e-mail address, the Letter of Offer will be sent only to their valid e-mail address and in case such Eligible Equity Shareholders have not provided their e-mail address, then the Letter of Offer will be dispatched, on a reasonable effort basis, to the Indian addresses provided by them.

Investors can access the Letter of Offer, the Abridged Letter of Offer and the Application Form (provided that the Eligible Equity Shareholder is eligible to subscribe for the Rights Equity Shares under applicable securities laws) on the websites of Company at www.bandaram.com; the Registrar at https://rights.cameoindia.com/bandaram; the Lead Manager, i.e., Bajaj Capital Limited at www.bajajcapital.com; the Stock Exchange at www.bseindia.com;

Application by Eligible Equity Shareholders holding Equity Shares in physical form

Please note that in accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI Rights Issue Circular, the credit of Rights Entitlements and Allotment of Equity Shares shall be made in dematerialised form only. Accordingly, Eligible Equity Shareholders holding Equity Shares in physical form as on Record Date and desirous of subscribing to Rights Equity Shares in this Issue are advised to furnish details of their demat account to the Registrar or our Company at least 2 (Two) Working Days prior to the Issue Closing Date, to enable the credit of their Rights Entitlements by way of transfer from the demat suspense escrow account to their respective demat accounts, at least 1 day before the Issue Closing Date. For further Information refer "Terms of Issue-Procedure for Application by Eligible Equity Shareholders holding Equity Shares in physical form" on Page 150 of the Letter of Offer.

Making an Application through the ASBA process

An Investor, wishing to participate in this Issue through the ASBA facility, is required to have an ASBA enabled bank account with a SCSB prior to making the Application. Investors desiring to make an Application in this Issue through ASBA process, may submit the Application Form in physical mode to the Designated Branches of the SCSB or online / electronic Application through the website of the SCSBs (if made available by such SCSB) for authorizing such SCSB to block Application Money payable on the Application in their respective ASBA Accounts.

For the list of banks which have been notified by SEBI to act as SCSBs for the ASBA process, please refer to https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=34.

Investors should ensure that they have correctly submitted the Application Form and have provided an authorisation to the SCSB, via the electronic mode, for blocking funds in the ASBA Account equivalent to the Application Money mentioned in the Application Form, as the case may be, at the time of submission of the Application. For further details, refer "Terms of the issue-Procedure of making Application through the ASBA process" on page 143 of the Letter of Offer.

Applications on Plain Paper under ASBA process

An Eligible Equity Shareholder in India who is eligible to apply under the ASBA process may make an Application to subscribe to this Issue on plain paper in case of non-receipt of Application Form as detailed above. In such cases of non-receipt of the Application Form through e-mail or physical delivery (where applicable) and the Eligible Equity Shareholder not being in a position to obtain it from any other source may make an Application to subscribe to this Issue on plain paper with the same details as per the Application Form that is available on the websites of the Registrar, Stock Exchanges or the Lead Manager. An Eligible Equity Shareholder shall submit the plain paper Application to the Designated Branch of the SCSB authorizing such SCSB to block Application Money in the said bank account maintained with the same SCSB. Applications on plain paper will not be accepted from any address outside India.

Additionally, in terms of Regulation 78 of the SEBI ICDR Regulations, Investors may choose to accept the offer to participate in this Issue by making plain paper Applications. Please note that SCSBs shall accept such applications only if all details required for making the application as per the SEBI ICDR Regulations are specified in the plain paper application. If an Eligible Equity Shareholder makes an Application both in an Application Form as well as on plain paper, both applications are liable to be rejected.

Please note that in terms of Regulation 78 of the SEBI ICDR Regulations, the Eligible Equity Shareholders who are making the Application on plain paper shall not be entitled to renounce their Rights Entitlements and should not utilize the Application Form for any purpose including renunciation even if it is received subsequently.

The Application on plain paper, duly signed by the Eligible Equity Shareholder including joint holders, in the same order and as per specimen recorded with his/her bank, must reach the office of the Designated Branch of the SCSB before the Issue Closing Date and should contain the following particulars:

- Name of our Issuer, being Bandaram Pharma Packtech Limited;
- Name and address of the Eligible Equity Shareholder including joint holders (in the same order and as per specimen recorded with our Company or the Depository);
- Registered Folio Number and DP and Client ID No.;
- Number of Equity Shares held as on Record Date;
- Allotment option preferred - only Demat form;
- Number of Rights Equity Shares entitled to;
- Number of Rights Equity Shares applied for;
- Number of Additional Rights Equity Shares applied for, if any;
- Total number of Rights Equity Shares applied for within the Right Entitlements;
- Total amount paid at the rate of ₹ 10/- per Rights Equity Share;
- Details of the ASBA Account such as the account number, name, address and branch of the relevant SCSB;
- In case of NR Eligible Equity Shareholders making an application with an Indian address, details of the NRE/FCNR/NRO Account such as the account number, name, address and branch of the SCSB with which the account is maintained;
- Except for Applications on behalf of the Central or State Government, the residents of Sikkim and officials appointed by the courts, PAN of the Eligible Equity Shareholder and for each Eligible Equity Shareholder in case of joint names, irrespective of the total value of the Rights Equity Shares applied for pursuant to the Issue. Documentary evidence for exemption to be provided by the applicants;
- Authorisation to the Designated Branch of the SCSB to block an amount equivalent to the Application Money in the ASBA Account;
- Signature of the Eligible Equity Shareholder (in case of joint holders, to appear in the same sequence and order as they appear in the records of the SCSB);

Additionally, all such Applicants are deemed to have accepted the following:

"I/We understand that neither the Rights Entitlement nor the Rights Equity Shares have been, and will be, registered under the United States Securities Act of 1933, as amended ("US Securities Act") or any United States state securities laws, and may not be offered, sold, resold or otherwise transferred within the United States or to the territories or possessions thereof ("United States") or to, or for the account or benefit of a United States person as defined in the Regulation S of the US Securities Act ("Regulation S"). I/ we understand the Rights Equity Shares referred to in this application are being offered in India but not in the United States. I/ we understand the offering to which this application relates is not, and under no circumstances is to be construed as, an offering of any Rights Equity Shares or Rights Entitlement for sale in the United States, or as a solicitation therein of an offer to buy any of the said Rights Equity Shares or Rights Entitlement in the United States. Accordingly, I/ we understand this application should not be forwarded to or transmitted in or to the United States at any time. I/ we confirm that I/ we are not in the United States and understand that neither us, nor the Registrar, the Lead Manager or any other person acting on behalf of us will accept subscriptions from any person, or the agent of any person, who appears to be, or who we, the Registrar, the Lead Manager or any other person acting on behalf of us have reason to believe is a resident of the United States "U.S. Person" (as defined in Regulation S) or is ineligible to participate in the Issue under the securities laws of their jurisdiction.

"I/ We will not offer, sell or otherwise transfer any of the Equity Shares which may be acquired by us in any jurisdiction or under any circumstances in which such offer or sale is not authorized or to any person to whom it is unlawful to make such offer, sale or invitation except under circumstances that will result in compliance with any applicable laws or regulations. We satisfy, and each account for which we are acting satisfies, all suitability standards for investors in investments of the type subscribed for herein imposed by the jurisdiction of our residence.

I/ We understand and agree that the Rights Entitlement and Rights Equity Shares may not be reoffered, resold, pledged or otherwise transferred except in an offshore transaction in compliance with Regulation S, or otherwise pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the US Securities Act.

I/We (i) am/are, and the person, if any, for whose account I/we am/are acquiring such Rights Entitlement, and/or the Equity Shares, is/are outside the United States or a Qualified Institutional Buyer (as defined in the US Securities Act), and (ii) is/are acquiring the Rights Entitlement and/or the Equity Shares in an offshore transaction meeting the requirements of Regulation S or in a transaction exempt from, or not subject to, the registration requirements of the US Securities Act.For further details, see "Terms of the Issue-Application on Plain Paper under ASBA process" on page 146 of the Letter of Offer.

Credit of Rights Entitlements in demat accounts of Eligible Equity Shareholders:

In accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI Rights Issue Circular, the credit of Rights Entitlements and Allotment of Rights Equity Shares shall be made in dematerialized form only. Prior to the Issue Opening Date, our Company shall credit the Rights Entitlements to (i) the demat accounts of the Resident Eligible Equity Shareholders holding the Equity Shares in dematerialised form; and (ii) a demat suspense escrow account (namely, "Bandaram Pharma Packtech Ltd – Rights Issue Suspense Escrow Demat Account") will be opened by our Company, for the Resident Eligible Equity Shareholders which would comprise Rights Entitlements relating to (a) Equity Shares held in a demat suspense account pursuant to Regulation 39 of the SEBI Listing Regulations; or (b) Equity Shares held in the account of IEPF authority; or (c) the demat accounts of the Resident Eligible Equity Shareholder which are frozen or suspended for debit or credit or details of which are unavailable with our Company or with the Registrar on the Record Date; or (d) Equity Shares held by Eligible Equity Shareholders in physical form as on Record Date where details of demat accounts are not provided by Eligible Equity Shareholders to our Company; (e) credit of the Rights Entitlements returned/reversed/failed; or (f) the ownership of the Equity Shares currently under dispute, including any court proceedings.

In this regard, our Company has made necessary arrangements with NSDL and CDSL for the crediting of the Rights Entitlements to the demat accounts of the Eligible Equity Shareholders in a dematerialized form. A separate ISIN for the Rights Entitlements shall be generated which is INE875N20010. The said ISIN shall remain frozen (for debit) until the Issue Opening Date. The said ISIN shall be suspended for transfer by the Depositories post the Issue Closing Date.

Eligible Equity Shareholders are requested to provide relevant details (such as copies of self-attested PAN and client master sheet of demat account etc., details/ records confirming the legal and beneficial ownership of their respective Equity Shares) to the Company or the Registrar not later than two days before the Issue Closing Date i.e., July 18, 2023 to enable the credit of their Rights Entitlements by way of transfer from the demat suspense escrow account to their demat account at least one day before the Issue Closing Date i.e., July 19, 2023 to enable such Eligible Equity Shareholders to make an application in this Issue, and this communication shall serve as an intimation to such Eligible Equity Shareholders in this regard. Such Eligible Equity Shareholders are also requested to ensure that their demat account, details of which have been provided to the Company or the Registrar account is active to facilitate the aforementioned transfer.

Additionally, our Company will submit the details of the total Rights Entitlements credited to the demat accounts of the Eligible Equity Shareholders and the demat suspense escrow account to the Stock Exchanges after completing the corporate action. The details of the Rights Entitlements with respect to each Eligible Equity Shareholders can be accessed by such respective Eligible Equity Shareholders on the website of the Registrar after entering in their respective details along with other security control measures implemented thereat.

PLEASE NOTE THAT CREDIT OF THE RIGHTS ENTITLEMENTS IN THE DEMAT ACCOUNT DOES NOT, PER SE, ENTITLE THE INVESTORS TO THE RIGHTS EQUITY SHARES AND THE INVESTORS HAVE TO SUBMIT APPLICATION FOR THE RIGHTS EQUITY SHARES ON OR BEFORE THE ISSUE CLOSING DATE AND MAKE PAYMENT OF THE APPLICATION MONEY. FOR DETAILS, SEE "PROCEDURE FOR APPLICATION" ON PAGE 142 OF THE LETTER OF OFFER.

NOTICE TO INVESTORS:

No action has been or will be taken to permit the Issue in any jurisdiction where action would be required for that purpose. Accordingly, the Rights Entitlements or Rights Equity Shares may not be offered or sold, directly or indirectly, and the Issue Materials or any offering materials or advertisements in connection with the Issue may not be distributed, in whole or in part, in any jurisdiction, except in accordance with legal requirements applicable in such jurisdiction. Receipt of the Issue Materials will not constitute an offer in those jurisdictions in which it would be illegal to make such an offer and, in those circumstances, the Issue Materials must be treated as sent for information purposes only and should not be acted upon for subscription to the Rights Equity Shares and should not be copied or redistributed. Accordingly, persons receiving a copy of the Issue Materials should not, in connection with the issue of the Rights Equity Shares or the Rights Entitlements, distribute or send the Issue Materials to any person outside India where to do so, would or might contravene local securities laws or regulations. If the Issue Materials is received by any person in any such jurisdiction, or by their agent or nominee, they must not seek to subscribe to the Rights Equity Shares or the Rights Entitlements referred to in the Issue Materials.

Any person who makes an application to acquire the Rights Entitlements or the Rights Equity Shares offered in the Issue will be deemed to have declared, represented, warranted and agreed that such person is authorised to acquire the Rights Entitlements or the Rights Equity Shares in compliance with all applicable laws and regulations prevailing in his jurisdiction. Our Company, the Registrar or any other person acting on behalf of our Company reserves the right to treat any Common Application Form as invalid where they believe that Common Application Form is incomplete or acceptance of such Application Form may infringe applicable legal or regulatory requirements and we shall not be bound to allot or issue any Rights Equity Shares or Rights Entitlement in respect of any such Common Application Form.

Neither the delivery of the Issue Materials nor any sale hereunder, shall, under any circumstances, create any implication that there has been no change in our Company's affairs from the date hereof or the date of such information or that the information contained herein is correct as at any time subsequent to the date of the Draft Letter of Offer and the Abridged Letter of Offer and the Application Form and Rights Entitlement Letter or the date of such information.

THE CONTENTS OF THIS LETTER OF OFFER SHOULD NOT BE CONSTRUED AS LEGAL, TAX OR INVESTMENT ADVICE. PROSPECTIVE INVESTORS MAY BE SUBJECT TO ADVERSE FOREIGN, STATE OR LOCAL TAX OR LEGAL CONSEQUENCES AS A RESULT OF THE OFFER RIGHTS OF EQUITY SHARES OR RIGHTS ENTITLEMENTS. ACCORDINGLY, EACH INVESTOR SHOULD CONSULT ITS OWN COUNSEL, BUSINESS ADVISOR AND TAX ADVISOR AS TO THE LEGAL, BUSINESS, TAX AND RELATED MATTERS CONCERNING THE OFFER OF EQUITY SHARES. IN ADDITION, NEITHER OUR COMPANY NOR THE LEAD MANAGER IS MAKING ANY REPRESENTATION TO ANY OFFEREE OR PURCHASER OF THE EQUITY SHARES REGARDING THE LEGALITY OF AN INVESTMENT IN THE EQUITY SHARES BY SUCH OFFEREE OR PURCHASER UNDER ANY APPLICABLE LAWS OR REGULATIONS.

NO OFFER IN THE UNITED STATES

The Rights Entitlements and the Rights Equity Shares have not been and will not be registered under the Securities Act or the securities laws of any state of the United States and may not be offered or sold in the United States of America or the territories or possessions thereof ("United States"), except in a transaction not subject to, or exempt from, the registration requirements of the Securities Act and applicable state securities laws. The offering to which the Draft Letter of Offer relates is not, and under no circumstances is to be construed as, an offering of any Rights Equity Shares or Rights Entitlement for sale in the United States or as a solicitation therein of an offer to buy any of the Rights Equity Shares or Rights Entitlement. There is no intention to register any portion of the Issue or any of the securities described herein in the United States or to conduct a public offering of securities in the United States. Accordingly, the Draft Letter of Offer/Letter of Offer / Abridged Letter of Offer and the enclosed Application Form and Rights Entitlement Letters should not be forwarded to or transmitted in or into the United States at any time.

Neither our Company nor any person acting on our behalf will accept a subscription or renunciation from any person, or the agent of any person, who appears to be, or who our Company or any person acting on our behalf has reason to believe is in the United States when the buy order is made. Envelopes containing an Application Form and Rights Entitlement Letter should not be postmarked in the United States or otherwise dispatched from the United States or any other jurisdiction where it would be illegal to make an offer, and all persons subscribing for the Rights Equity Shares Issue and wishing to hold such Equity Shares in registered form must provide an address for registration of these Equity Shares in India.

Rights Entitlements may not be transferred or sold to any person in the United States.

THIS DOCUMENT IS SOLELY FOR THE USE OF THE PERSON WHO RECEIVED IT FROM OUR COMPANY OR FROM THE REGISTRAR. THIS DOCUMENT IS NOT TO BE REPRODUCED, REDISTRIBUTED OR PASSED ON, DIRECTLY OR INDIRECTLY, TO ANY OTHER PERSON OR PUBLISHED, IN WHOLE OR IN PART, FOR ANY PURPOSE

LAST DATE FOR APPLICATION:

The last date for submission of the duly filled in Application Form or a plain paper Application is July 20,2023 i.e., the Issue Closing Date. Our Board or any committee thereof may extend the said date for such period as it may determine from time to time, subject to the provisions of the Articles of Association, and subject to the Issue Period not exceeding 30 days from the Issue Opening Date.

If the Application Form is not submitted with an SCSB, uploaded with the Stock Exchange and the Application Money is not blocked with the SCSB, on or before the Issue Closing Date or such date as may be extended by our Board or any committee thereof, the invitation to offer contained in the Letter of Offer shall be deemed to have been declined and our Board or any committee thereof shall be at liberty to dispose of the Rights Equity Shares hereby offered, as provided under "Terms of the Issue - Basis of Allotment" on page 158 of the Letter of Offer.

Please note that on the Issue Closing Date, (i) Applications through ASBA process will be uploaded until 5.00 p.m. (Indian Standard Time) or such extended time as permitted by the Stock Exchange.

Please ensure that the Application Form and necessary details are filled in. In place of Application number, Investors can mention the reference number of the e-mail received from Registrar informing about their Rights Entitlement or last eight digits of the demat account. Alternatively, SCSBs may mention their internal reference number in place of application number.

Allotment of the Rights Equity Shares in Dematerialized Form

PLEASE NOTE THAT THE EQUITY SHARES APPLIED FOR IN THIS ISSUE CAN BE ALLOTTED ONLY IN DEMATERIALIZED FORM AND TO THE SAME DEPOSITORY ACCOUNT IN WHICH OUR EQUITY SHARES ARE HELD BY SUCH INVESTOR ON THE RECORD DATE. FOR DETAILS, SEE "ALLOTMENT ADVICE OR REFUND / UNBLOCKING OF ASBA ACCOUNTS" ON PAGE 159 OF THE LETTER OF OFFER.

INVESTORS MAY PLEASE NOTE THAT THE EQUITY SHARES CAN BE TRADED ON THE STOCK EXCHANGES ONLY IN DEMATERIALIZED FORM.

PLEASE NOTE THAT THE RIGHTS ENTITLEMENTS WHICH ARE NEITHER RENOUNCED NOR SUBSCRIBED BY THE INVESTORS ON OR BEFORE THE ISSUE CLOSING DATE SHALL LAPSE AND SHALL BE EXTINGUISHED AFTER THE ISSUE CLOSING DATE.

LISTING AND TRADING OF THE RIGHTS EQUITY SHARES TO BE ISSUED PURSUANT TO THE ISSUE: The existing Equity Shares are listed and traded on BSE (Scrip Code: 524602) and under the ISIN: INE875N01036. The Rights Equity Shares shall be credited to a temporary ISIN which will be frozen until the receipt of the final listing/ trading approvals from the Stock Exchanges. Upon receipt of such listing and trading approvals, the Rights Equity Shares shall be debited from such temporary ISIN and credited to the Existing ISIN of the Company i.e. INE875N01036 and thereafter be available for trading and the temporary ISIN shall be permanently deactivated in the depository system of CDSL and NSDL.

DISCLAIMER CLAUSE OF SEBI: The Letter of Offer will not be filed with SEBI in terms of SEBI ICDR Regulations as the size of issue is below ₹5000.00 lakhs. However, the Letter of Offer will be filed with SEBI for information and dissemination for further information refer the heading "Other Regulatory and Statutory Disclosures - Disclaimer Clause of SEBI" on page 130 of the Letter of Offer.

DISCLAIMER CLAUSE OF BSE: It is to be distinctly understood that the permission given by BSE Limited should not for any reason be deemed or construed that this letter of offer has been cleared or approved by the Exchange. Every person who desires to apply for or otherwise acquires any securities of this Company may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription/acquisition whether by reason of anything stated or omitted to be stated herein or for any other reason whatsoever. The investors are advised to refer to the Letter of Offer for the full text of disclaimer clause of the BSE under the heading the "Other Regulatory and Statutory Disclosures - Disclaimer Clause of BSE" beginning on page 130 of the Letter of Offer.

Other important links and helpline:

The Investors can visit following links for the below-mentioned purposes: a) Frequently asked questions are available on the website of the Registrar (https://rights.cameoindia.com/bandaram) or call helpline numbers (+91-44-40020700(5 Lines)) and online/ electronic dedicated investor helpdesk for guidance on the Application process and resolution of difficulties faced by the Investors. b) Updation of email address/ mobile number in the records maintained by the Registrar or our Company: https://rights.cameoindia.com/bandaram.c) Updation of Indian address can be sent to Registrar at email id Priya@cameoindia.com or by way of Registered post/Courier at Cameo Corporate Services, No. 1 Subramaniam Building, Club House Road, Chennai – 600002.d) Updation of demat account details by Eligible Equity Shareholders holding shares in physical form: https://rights.cameoindia.com/bandaram.e)Submission of self-attested PAN, client master sheet and demat account details by non- resident Eligible Equity Shareholders: at investor@cameoindia.com.

BANKER TO THE ISSUE AND REFUND BANK: Kotak Mahindra Bank Limited.

FOR RISK FACTORS AND OTHER DETAILS, KINDLY REFER TO THE LETTER OF OFFER/ ABRIDGED LETTER OF OFFER

Unless otherwise specified, all capitalised terms used herein shall have the same meaning ascribed to such terms in the Letter of Offer.

LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
BajajCapital **BAJAJ CAPITAL LIMITED** Mezzanine Floor, Bajaj House, 97, Nehru Place, New Delhi -110019, India. **Telephone:** +91 11 - 41693000, **E-mail:** info@bajajcapital.com, Investor grievance: info@bajajcapital.com, **Website:** www.bajajcapital.com. **Contact Person:** Mr. P. Balraj, SEBI Registration Number: INM000010544, Validity of Registration: Permanent	CAMEO **CAMEO CORPORATE SERVICES LIMITED** Subramanian Building, 1 Club House Road, Chennai - 600 002, Tamil Nadu, India. **Telephone:** +91-44-40020700(5 Lines), **E-mail:** priya@cameoindia.com; investor@cameoindia.com,SEBI Registration Number: INR000003753, **Website:** www.cameoindia.com, **Contact Person:** Ms. K. Sreepriya	BANDARAM **Bandaram Pharma Packtech Limited** Harish Sharma, 601,5th Floor, Oxford Towers, Opp. to Leela Palace Hotel, Old Airport Road, Kodihalli, Bengaluru, Karnataka - 560008, India **Telephone:** +91 9886531601, **E-mail:** info.bandaram@gmail.com, infoshivamedicare@gmail.com,

Investors may contact the Registrar to the Issue or our Company Secretary for any pre-Issue or post-Issue related matters. All grievances relating to the ASBA process may be addressed to the Registrar, with a copy to the SCSBs (in case of ASBA process), giving full details such as name, address of the Applicant, contact number(s), e mail address of the sole/ first holder, folio number or demat account number, number of Rights Equity Shares applied for, amount blocked (in case of ASBA process) , ASBA Account number and the Designated Branch of the SCSBs where the Application Form or the plain paper application, as the case may be, was submitted by the Investors along with a photocopy of the acknowledgement slip (in case of ASBA process).For details on the ASBA process, see "Terms of the Issue" beginning at page no. 134 of the Letter of Offer.

For **Bandaram Pharma Packtech Limited**
sd/-
Harish Sharma
Company Secretary and Compliance Officer

Date:July 06, 2023
Place:Bengaluru

Disclaimer: Our Company is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to issue Equity Shares on a rights basis and has filed a Letter of Offer with the Securities and Exchange Board of India and Stock Exchange. The Letter of Offer is available on the website of SEBI at www.sebi.gov.in, website of Stock Exchange where the Equity Shares are listed i.e. BSE at www.bseindia.com and the website of the Lead Manager at wwwbajajcapital.com. Investors should note that investment in equity shares involves a high degree of risk and are requested to refer to the Letter of Offer including the section "Risk Factors" beginning on page 20 of the Letter of Offer. This announcement has been prepared for publication in India and may not be released in the United States. This announcement does not constitute an offer of Rights Equity Shares for sale in any jurisdiction, including the United States, and any Rights Equity Shares described in this announcement may not be offered or sold in the United States absent registration under the US Securities Act of 1933, as amended, or an exemption from registration. There will be no public offering of Rights Equity Shares in the United States.

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